

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

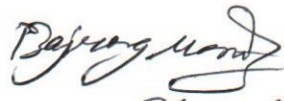
CP (IB) NO. 18/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7th August, 2019, 10:30 A.M

| Name of the Company | | Bengal Chemical Color Co. Vs. Crest Inks & Coatings (P) Ltd. | |
|---------------------|--|--|---------------------|
| Under Section | | 9 IBC | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

| | | | |
|---|---|-----------------------------|---|
| <ol style="list-style-type: none"> 1. Mrs. Manju Agarnal, Oz 2. Mrs. Anju Manot, Ode 3. Mr. Bejrang Manot, Ode | } | For Operational Creditor |  Bejrang Manot Ode 07/08/2019 |
|---|---|-----------------------------|---|

ORDER

Ld. Counsel for the Operational Creditor appeared.

Ld. Counsel for the Operational Creditor seeks permission to withdraw the matter at ground of service under Section 8 of Insolvency and Bankruptcy Code, 2016. Permission is granted with a liberty to file afresh.

Matter stands disposed off as withdrawn.

SQ

Virendra Kumar Gupta
Member(Technical)

SQ

M.B. Gosavi
Member(Judicial)